

**Death in Lajpat Nagar Police Station**

856. SHRI BAL RAJ MADHOK :  
 SHRI CHANDRA SHEKHAR SINGH :  
 SHRI R. BARUA :  
 SHRI MAHANT DIGVIJAI NATH :  
 SHRI ISHAQ SAMBHALI :  
 SHRI RAMAVATAR SHASTRI:  
 SHRI BHOGENDRA JHA :  
 SHRI MUHAMMAD SHERIFF :  
 SHRI S. M. BANERJEE :  
 SHRI RAGHUVIR SINGH SHASTRI :  
 SHRI CHENGALRAYA NAIDU  
 SHRI N. R. LASKAR :  
 SHRI A. SREEDHARAN :  
 DR. SUSHILA NAYAR :  
 SHRI K. LAKKAPPA :  
 SHRI YASHWANT SINGH KUSHWAH :  
 SHRI M. S. OBEROI :  
 SHRI M. H. GOWDA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a young man named Kewal Krishan died in the Police custody in Lajpat Nagar Police Station, New Delhi in May, 1969 ;

(b) whether there were no warrants of arrest for this youngman and there is no mention of his being summoned to the Police Station in the records of the Police Station concerned ;

(c) whether the parents of the deceased were not informed about his alleged fall to death till after he had expired ;

(d) whether the Police made wanton lathi charge and caused harrasment to law abiding citizens when people protested against the death of Kewal Krishan in Police custody ;

(e) whether it is also a fact that this is not the first case of its nature in Delhi ;

(f) if so, the steps which have been taken to prevent the recurrence of such things in future and what punishment has been given to the guilty ; and

(g) the compensation, if any which

has been given to the parents of the deceased ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a). The Sub-Divisional Magistrate who held inquest regarding the death of Shri Kewal Krishan under section 176 of the Code of Criminal Procedure has given the finding that the cause of death was "the deliberate dive that Kewal Krishan took from the 2nd floor on to the brick floor of the ground."

(b) There is mention in the Police Station records of Shri Kewal Krishan having been summoned to the Police Station. No warrant of arrest was necessary, because the offence was under investigation cognizable and the deceased was suspected to be involved in the commission of the offence.

(c) According to information received from the Delhi Administration Shri Kewal Krishan had jumped from the 2nd floor of the Police Station at about 10.45. A. M. He was rushed to Safdarjang Hospital where he died at about 12.30. P. M. His relations were informed at about 11.25. A. M.

(d) The Delhi Administration have reported that there were some misgivings among the local people about the cause of the death while in police custody. A crowd of 3,000 persons had gathered at about 6.30. P. M. in the vicinity of the Lajpat Nagar Police Station. In spite of repeated attempts to explain to the crowd that inquest proceedings were in progress and that two police officers, one Sub-Inspector and one constable, had already been suspended pending further inquiries, the crowd turned violent and started throwing stones etc. at the Police Station. The Sub-Divisional Magistrate as well as 21 police men were injured. It was, therefore, considered necessary to use teargas on three occasions to disperse the crowd. No lathi charge was resorted to.

(e) According to information received from the Delhi Administration a similar incident had taken place on 14th January, 1964 at Police Station Patel Nagar, when one Shri Deep Chand, a suspect in a case

under section 458 of the Indian Penal Code had died in police custody. It was alleged that he had died due to beating by the Investigating Officer. The matter was inquired into by a magistrate under Punjab Police Regulation 16.38 (1). His finding was that Shri Deep Chand had jumped from the roof of the Police Station as a result of which he had received serious injuries and had subsequently died in the hospital.

(f) and (g). Instructions have been issued to the police officials regarding handling of the suspects and their proper custody. Since Shri Kewal Krishan had committed suicide no action has been taken against any police officer and no compensation has been paid to his parents.

**Changes in the formation of Informal Consultative committees of members of Parliament**

857. SHRI RAVI RAI :  
 SHRI RAM GOPAL SHALWALE :  
 SHRI JAGANNATH RAO JOSHI :  
 SHRI ATAL BIHARI VAJPAYEE :  
 SHRI RANJEET SINGH :  
 SHRI BRIJ BHUSHAN LAL :  
 SHRI SURAJ BHAN :

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

(a) whether it is a fact that there have been changes in the formation of Informal Consultative Committees of Members of Parliament in so far as their powers and functions are concerned ; and

(b) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHURAMIAH) : (a) Yes.

(b) A copy of the 'Guidelines' evolved as a result of discussions with leaders of the Opposition Groups, to regulate the constitution and functioning of the Consultative Committees for various Ministries is laid on the table of the House. [*Placed in library. See No. LT—1364/69.*]

**Orientation Seminar of State Legislators held at Ootacamund in May, 1969**

858. SHRI RABI RAY : Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

(a) whether it is a fact that a week-long orientation seminar of State Legislators was held at Ootacamund during the third week of May, 1969; and

(b) if so, what were the subjects that were discussed in the conference and the decisions taken thereon ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHURAMIAH) :

(a) Yes, Sir.

(b) Statement showing the subjects discussed at the Seminar is laid on the Table of the House. [*Placed in Library. See No. LT-1365/69*] No decisions were taken.

**Indian Medical and Health Service**

859. SHRI RABI RAY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have fixed any criterion for recruitment to the cadre of Indian Medical Health Service ;

(b) if so, how many States have sent their names according to these criteria and the number of Doctors with their names sent from different States ; and

(c) when Government propose to finally announce the names of Doctors that are eligible for the said Service ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARN SHUKLA) : (a) Recruitment to the Indian Medical & Health service will be made in accordance with the Indian Medical and Health service (Recruitment) Rules, 1969, which provide for recruitment at the initial constitution stage and also at the maintenance stage. The Indian Medical and Health Service (Initial Recruitment) Regulations, 1969 lay down the procedure